

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO. 3382
TO BE ANSWERED ON 05th August, 2022

PROCUREMENT OF DEFENCE EQUIPMENT

3382. SHRI ASHOK KUMAR RAWAT:

Will the Minister of DEFENCE be pleased to state:

- (a) whether a number of proposals related to procurement of defence equipment are pending for approval of the Government;
- (b) if so, the details thereof; and
- (c) the steps being taken for early sanction of such proposals?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

(a) & (b): Proposals for capital acquisition are progressed through a detailed process that commences with Ten years Integrated Capability Development Plan (ICDP), Five Years Defence Capability Acquisition Plan (DCAP) and two year roll over Annual Acquisition Plan (AAP). Approved plans are followed by Acceptance of Necessity (AoN) accorded by Services Procurement Board (SPB) chaired by CISC for cases upto Rs. 300 Crore, Defence Procurement Board (DPB) chaired by Defence Secretary for cases having value more than Rs. 300 Crore and upto Rs. 500 Crore and Defence Acquisition Council (DAC) chaired by Raksha Mantri for cases beyond Rs. 500 Cr. Post accord of AoN, tendering and contracting is undertaken by the Services/Ministry of Defence as per the delegated financial powers. In the period 2020-21 to 2022-23 (till 30th June, 2022), 59 AoNs amounting to Rs. 1,83,778.34 Cr. have been accorded and 91 Contracts amounting to Rs. 1,19,045.3 Crore have been concluded.

(c): Capital acquisition of defence equipment is carried out as per provisions of Defence Acquisition Procedure (DAP). DAP-2020 lays down the timelines for completion of acquisition activities. Further, the activities are regularly monitored so as to ensure finalization of proposals and conclusion of contracts expeditiously.
